

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH (COURT – II)**

**Item No. 202**  
**IB-281/ND/2023**

**IN THE MATTER OF:**

**Sh. Ashish Kumar & Ors.**

... **Applicant/Petitioner**

**Versus**

**Dwarikadhis Project Pvt. Ltd.**

... **Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 05.09.2023**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ,**  
**HON'BLE MEMBER (J)**

**SH. L. N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Vaishnavi Varshney

**For the Respondent** : Adv. Mohit Chaudhary, Adv. Paras Mithal and  
Adv. Prakhar Mithal

**For the RP** : Adv. Abhishek Anand, Adv. Karan Kohli

**ORDER**

Ld. Counsel appearing for the Petitioner submitted that she could receive the copy of the additional affidavit only yesterday in the afternoon. Having submitted so, she prays for time for filing a rejoinder. By way of due indulgence, one week's time is granted for filing the rejoinder qua the reply.

List on 27.09.2023

**Sd/-**  
**(L. N. GUPTA)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**